GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI,

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. 2982

ANSWERED ON 05.08.2021

FUNDING OF UNAPPROVED PROJECTS

2982. SHRI UTTAM KUMAR REDDY NALAMADA

Will the Minister of JAL SHAKTI be pleased to state:

- (a) the list of projects that have been shown as unapproved in States of Telangana and Andhra Pradesh in gazette notification issued by the Union Government on jurisdiction and powers of Krishna and Godavari river water boards;
- (b) whether the Union Government has given any time to State Governments to get approvals for these projects and if so, the details thereof;
- (c) whether the Union Government has instructed State Governments to stop work on these unapproved projects till they are given approval and if so, the details thereof;
- (d) whether any of these projects are being financed by the Union Government or any of its agencies and if so, the details thereof along with the status with the process through which these unapproved projects received funding;
- (e) whether the Union Government has stopped financing by these agencies to unapproved projects till they get approvals and if so, the details thereof including the funds that have already been given and remaining funds that have been withheld; and
- (f) whether the Government plans to fix the loopholes in the system that permitted such unapproved projects to receive funding from Central Government agencies and if so, the details thereof?

ANSWER

THE MINISTER OF JAL SHAKTI

(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) The list of projects shown as unapproved in the States of Telangana and Andhra Pradesh in schedules 1, 2 & 3 of gazette notification dated 15.07.2021 of Government of India regarding jurisdiction of Krishna River Management Board (KRMB) and Godavari River Management Board (GRMB), can be seen on the link-https://egazette.nic.in/WriteReadData/2021/228316.pdf.
- (b) & (c) Clauses (f) & (g) of paragraph 2 of gazette notification dated 15.07.2021 of Government of India regarding jurisdiction of Krishna River Management Board and Godavari River Management Board read as follows:

- "(f) Both the State Governments shall stop all the ongoing works on unapproved projects as on the date of publication of this notification until the said projects are appraised and approved as per the provisions of the said Act and in accordance with the decisions taken in the 2nd meeting of the Apex Council. If approvals are not obtained within six months after the publication of this notification, full or partial operation if any of the said ongoing unapproved projects shall cease to operate.
- (g) Within six months from the date of publication of this notification, both State Governments shall complete the unapproved projects appraised and approved as per the provisions of the said Act and in accordance with the decisions taken in the 2nd meeting of the Apex Council. If approvals are not obtained within the stipulated time of six months, such completed unapproved projects shall cease to operate".
- (d) & (e) Water Resources projects are planned, funded, executed and maintained by the State Governments themselves as per their own resources and priorities. In order to supplement their efforts, Government of India provides technical and financial assistance to State Governments to encourage sustainable development and efficient management of water resources through various schemes and programmes such as Accelerated Irrigation Benefits Programme (AIBP) etc. under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY). Further, major and medium irrigation projects having investment clearance and being at an advanced stage of construction are considered for inclusion under AIBP scheme as per guidelines.

During 2016-17, ninety-nine (99) on-going major/medium irrigation projects under PMKSY-AIBP, having ultimate irrigation potential of 76.03 lakh ha and balance estimated cost of Rs. 77,595 crore have been prioritized in consultation with States, for completion in phases. Of these 99 projects, 8 projects of Andhra Pradesh and 11 projects of Telangana are covered for central assistance under PMKSY-AIBP scheme. List of these projects is as follows:

Andhra Pradesh:-

Gundlakamma Reservoir Project, Tarakarama Reservoir Project, Musrumilli, Meddigedda Reservoir Project, Pushkara Lift Irrigation, Tadipudi LIS, Thotapalli Barrage Project & Yerrakalva Reservoir Project.

Telangana:-

Sri Rama Sagar Project - II, Mathadivagu, J. ChokhaRao, Peddavagu (Nilwai), Peddavagu (Jugnathpur), Rajiv bhima LIS, Rallivagu, Palemvagu, Indirama Flood Flow Canal, Gollavagu Reservoir Project & Sri Komaram Bhima.

(f) The gazette notifications dated 15.07.2021, notifying the jurisdictions of both KRMB and GRMB, are expected to enable these two Boards to function effectively within the mandate provided under the Andhra Pradesh Reorganization Act, 2014.